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Central Administrative Tribunal, Principal Bench  
Original Application No. 1547 of 2004

New Delhi, this the 30th day of June, 2004.

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

VK Kapoor,  
52, Delhi Administration Flats,  
Greater Kailash-I,  
New Delhi-48

....Applicant

(By Advocate: Shri G.K. Aggarwal)

Versus

1. Union of India thro' Secretary,  
Ministry of Urban Development,  
Nirman Bhawan, New Delhi-11

2. The Secretary,  
Union Public Service Commission  
Shahjahan Road,  
New Delhi-11

3. AK Goel (Mr)  
Superintending Engineer (Elect) (P&A)  
thro' Chief Engr (Elect) (NDZ-5)  
CPWD, Vidyut Bhawan,  
Connaught Place,  
New Delhi-1

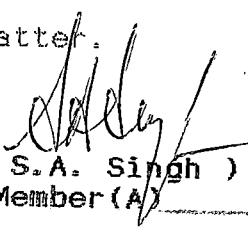
....Respondents

O R D E R (Oral)

Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that if so advised, the applicant would seek review of the order of the Bench at Allahabad or would file a petition in the Allahabad High Court seeking his remedy in accordance with law. Therefore, he does not press the petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn. We make it clear that nothing said herein is an expression of opinion on the merits of the matter.

  
( S.A. Singh )  
Member (A)

  
( V.S. Aggarwal )  
Chairman

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